

Shareholders' Category	Shareholding/ voting rights prior to the agreement/ acquisition and the Offer		Shares / voting rights agreed to be acquired pursuant to allotment under Pref. Issue which triggered the SEBI (SAST) Regulations, 2011		Shares / voting rights to be acquired in open offer (assuming full acceptances)		Shareholding / voting rights after the acquisition and offer (assuming full acceptance)	
	(A)		(B)		(C)		(A) + (B) + (C) = (D)	
	No.	%(2)	No.	%(2)	No.	%(2)	No.	%(2)
(2) Acquirer and the PACs								
a) Acquirer - Onix Renewable Limited	2,82,942	14.29%	1,85,13,885	73.20%	16,27,698	6.44%	2,04,24,525	80.75%
b) PAC 1- Divyesh Savaliya	39,400	1.99%	--	--	--	--	39,400	0.16%
c) PAC 2- Piyush Savaliya	29,700	1.50%	--	--	--	--	29,700	0.12%
d) PAC 3- Khilan Savaliya	260	0.01%	--	--	--	--	260	0.001%
Sub Total (2)	3,52,302	17.79%	1,85,13,885	73.20%	16,27,698	6.44%	2,04,93,885	81.02%
(3) Parties to agreement other than (1) & (2) above								
(4)Public Shareholders (i.e. other than mentioned above)								
a) FIs / MFs / FIs / Banks/NRI/IEPF	--	--	--	--	--	--	--	--
b) Others	16,27,698	82.21%	47,99,825	18.98%	(16,27,698)	(6.44%)	47,99,825	18.98%
Grand Total (1+2+3+4)	19,80,000	100.00%	2,33,13,710	92.18%	0.00	0.00	2,52,93,710	100.00%

- Notes:
- Calculated on the total Existing Voting share Capital of Target Company.
 - Calculated on the total Emerging Voting share Capital of Target Company.
 - Under Para 6. 'BACKGROUND OF THE TARGET COMPANY - ONIX SOLAR ENERGY LIMITED (FORMERLY KNOWN AS ABC GAS (INTERNATIONAL) LIMITED)' - following paragraph has been added at para 6.20 of the LOF:
6.20 The number of Shareholders in Onix Solar Energy Limited in public category is 7,031 as on October 03, 2025. (Calculated as per the latest Bepose data available with the company).
 - Under Para 6. 'BACKGROUND OF THE TARGET COMPANY - ONIX SOLAR ENERGY LIMITED (FORMERLY KNOWN AS ABC GAS (INTERNATIONAL) LIMITED)' - the details of the compliance officer of the Target company are updated at para 6.22 of the LOF:
6.22 Details of Compliance Officer of the Target Company:
Lavesh Gupta
Onix Solar Energy Limited
A 204, Rustumjee Central park, Chakala, Andheri East, Mumbai, Maharashtra, 400069.
Tel No: +91 6358128991;
E-mail id: onixsolarenergylimited@gmail.com
 - Under Para 6. 'BACKGROUND OF THE TARGET COMPANY - ONIX SOLAR ENERGY LIMITED (FORMERLY KNOWN AS ABC GAS (INTERNATIONAL) LIMITED)' - following instances of non-compliance/delayed compliance are updated at para 6.23 of the LOF:
6.23 As per the information received from the Target company and from the Watchout Investors website, there have been instances of Non-Compliance/delayed Compliance by Target Company against which regulatory action has been initiated by the stock exchange during the last eight Financial years under SEBI (LODR) Regulations as detailed below:

Sr No	Competent Authority	Regulatory Charges	Regulatory Actions	Penalties	Date of Order	Further developments
1	BSE	Did Not Appoint Company Secretary and/or Compliance Officer For The Quarter Ended 31-Dec-2023	Imposed Fine	Rs.36,580/-	31-Dec-2023	Not Appearing In The List For The Quarter Ended 31-Mar-2024
2	BSE	Delay In Submission Of Financial Results Violating Regulation 33 Of Sebi (LODR) Regulations, 2015 For The Quarter Ended 30-Sep-2020	Imposed Fine	Rs.59,000/-	30-Sep-2020	Not Appearing In The List For The Quarter Ended 31-Dec-2020
3	BSE	Did Not Submit and/or Submit Incorrect Shareholding Pattern	Securities Shifted To TIXTMT/TS Group	-	16-Aug-2022	Not Applicable
4	BSE	Did Not Submit and/or Submit Incorrect Shareholding Pattern	Securities Shifted To TIXTMT/TS Group From 22-Nov-2022	-	15-Nov-2022	Not Applicable

Source: Watchout Investor (<https://www.watchoutinvestors.com/>)

Further, the Manager to the Open Offer has carried out due diligence, including verification of the disclosures made by the Target Company, filings with the stock exchange, and other publicly available information. Based on such due diligence, the Manager to the Open Offer confirms that the instances of non-compliance and penalties imposed have been adequately disclosed herein.

Following are the instances of Non-Compliance/delayed compliance under SEBI LODR Regulations against which regulatory action may be initiated by the stock exchange against the Target Company.

Sr No.	Regulation No.	Particulars of filing
1	Regulation 33(3) - Submission of Financial Results	Financial Year Remarks 2017-18 Delayed in Compliance for Quarter ended September 2017 by 1 day 2019-20 Delayed in Compliance for Quarter and Year ended March 2020 by 15 days
		Financial Year Remarks 2019-20 Delayed in Compliance by 2 days. 2020-21 Not Complied
		Financial Year Remarks 2019-20 Delayed in Compliance by upto 1 day 2024-25 Delayed in Compliance by upto 2 days
2	Regulation 34(1) - Annual Report	Financial Year Remarks 2019-20 Delayed in Compliance by 2 days. 2020-21 Not Complied
3	Regulation 44(3)-Submission of Voting Results to Stock Exchange	Financial Year Remarks 2019-20 Delayed in Compliance by upto 1 day 2024-25 Delayed in Compliance by upto 2 days
4	Regulation 47(3)- Newspaper Advertisement	Financial Year Remarks 2017-18 to 2024-25 Details regarding compliance has not been made available by the Target Company.
5	Regulation 24A - Secretarial Compliance report	Financial Year Remarks 2017-18 to 2018-19 and 2020-21 to 2024-25 Not Applicable 2019-20 Not Applicable

Further, there are no penal actions against the promoters/directors of the Target Company under SEBI (LODR) Regulations, 2015.

* SEBI may take appropriate action against the Promoters of the Target Company in terms of SEBI (LODR) Regulations 2015 and provisions of SEBI Act for any non-compliance of SEBI (LODR) Regulations 2015.

4.36 Under Para 6. 'BACKGROUND OF THE TARGET COMPANY - ONIX SOLAR ENERGY LIMITED (FORMERLY KNOWN

AS ABC GAS (INTERNATIONAL) LIMITED)' - following details of delayed compliance in filing the necessary disclosures in accordance with the provisions of Chapter V of the SEBI (SAST) Regulations by the Promoter and Promoter Group of the Target Company are updated at para 6.24 of the LOF:

6.24 As per the information and documents made available to us, the Promoter and Promoter Group of the Target Company has delayed in filing the necessary disclosures in accordance with the provisions of Chapter V of the SEBI (SAST) Regulation, details of which are as under:

Sr. No.	Regulation/ Sub Regulation	Financial Year	Due Date for compliance as mentioned, in the regulation	Actual date of compliance	Delay, if any (in No. of days)	Status of compliance with Takeover Regulations	Remarks/ Observations
1.	29(2)	2015-16	Details not Available*	Details not Available*	Details not Available*	Details not Available*	Purchase of Shares by Promoter & Promoter Group
2.	29(2)	2022-23	22-09-2022	25-11-2023	429	Delayed Compliance	Sale of Shares by Promoter & Promoter Group
3.	29(2)	2022-23	16-12-2022	25-11-2023	344	Delayed Compliance	Transmission of Shares
4.	29(2)	2023-24	10-11-2023	25-11-2023	15	Delayed Compliance	Sale of Shares by Promoter & Promoter Group
5.	29(2)	2023-24	24-11-2023	25-11-2023	01	Delayed Compliance	Sale of Shares by Promoter & Promoter Group
6.	29(2)	2023-24	26-11-2023	28-11-2023	02	Delayed Compliance#	Sale of Shares by Promoter & Promoter Group
7.	29(2)	2024-25	12-06-2024	13-06-2024	01	Compliance was undertaken voluntarily though delayed	Sale of Shares by Promoter & Promoter Group
8.	29(2)	2024-25	12-06-2024	13-06-2024	01	Compliance was undertaken voluntarily though delayed	Sale of Shares by Promoter & Promoter Group
9.	29(2)	2024-25	12-06-2024	13-06-2024	01	Compliance was undertaken voluntarily though delayed	Sale of Shares by Promoter & Promoter Group

*Details of compliance with regulations has not been made available to us.

The transaction was initially reported to the Stock Exchange on 28th November, 2023. However, based on query received from BSE, the revised disclosure was submitted on 10th January, 2024.

@Details with respect to compliance with regulation 30 (2) and 31(4) of SEBI (SAST) Regulations has not been made available to us.

SEBI may initiate appropriate action against the Promoter and Promoter Group for non-compliance with provisions of Chapter V of SEBI (SAST) Regulations, 2011, wherever required.

4.37 Under Para 7.1-'JUSTIFICATION OF OFFER PRICE'-following details of market price of the shares of the Target company are added at para 7.1.8 of the LOF:

7.1.8 Details of market price (closing) of the shares of the Target company are as follows:-

Market price as on	Date	Closing Market price on BSE
Public Announcement	11.06.2025	300.15
The day after Public Announcement	12.06.2025	306.15
Detailed Public Statement	18.06.2025	331.25
Draft Letter of Offer	25.06.2025	365.60
One day prior to the date of Letter of Offer	09.10.2025	277.70

(Source: www.bseindia.com/)

4.38 Under Para 8.4-'STATUTORY AND OTHER APPROVALS'- following paragraphs has been updated at para 8.4.1 and para 8.4.3 of the LOF:

8.4.1 As on the date of this Letter of Offer, there are no statutory or other approvals required to complete the underlying transaction and the Open Offer. However, if any statutory or other approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such statutory or other approvals and the Acquirer and/or PACs shall make the necessary applications for such approvals.

8.4.3 As on the date of the Letter of offer, no approval is required from any bank / financial institutions for the purpose of this Offer.

4.39 Under Para 11- 'DOCUMENTS FOR INSPECTION'- following points has been added/updated in the LOF:

9. Copy of Financials of the Selling Company for the financial year ended March 31, 2025, March 31, 2024 and March 31, 2023.

11. Copy of Letter from IICI Bank Limited confirming the opening of the Escrow account and the amount kept in the Escrow Account.

13. Copies of the Public Announcement dated June 11, 2025, published copy of the Detailed Public Statement, which appeared in the Newspapers on June 18, 2025, issue opening PA dated and corrigendum to DPS dated October 16, 2025.

17. Copy of the Valuation Report dated June 11, 2025 issued by Registered Valuer Manish Santosh Buchasia (IBBI Registration No. IBBI/RV/03/2019/12235).

18. Observation letter bearing reference number SEBI/HO/CFD/CFD-RAC-DCR2/P/OW/2025/25812 dated October 01, 2025 received from SEBI in terms of Regulation 16(4) of the SEBI (SAST) Regulations.

19. Letter dated September 30, 2025, from the BSE Limited, granting the "in-principle" approval under Regulation 28(1) of SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015.

4.40

6. Please note that a copy of the Letter of Offer is also available and accessible on the websites of SEBI at www.sebi.gov.in, the Target Company at www.onixsolarenergy.com, the Registrar to the Offer at www.skylinertta.com, the Manager to the Offer at www.growhousewealth.com, and BSE Limited at www.bseindia.com, from which the Public Shareholders can download/print the same.

D. Instructions for Public Shareholders:

a. In Case of Equity Shares are held in the Dematerialized Form:

The Public Shareholders who are holding Equity Shares in electronic/dematerialized form and who desire to tender their Equity Shares in this Offer would shall approach their respective selling broker indicating to their selling broker the details of Equity Shares that such public shareholder intends to tender in this Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the tendering period. For Further information, kindly refer to paragraph 9.22 titled as 'Procedure for tendering the Equity Shares held in Dematerialized Form' on page 48 of the Letter of Offer.

b. In the case of Equity Shares held in physical form:

As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated 3 December 2018, bearing reference no. PR_49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from 1 April 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well as eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations. Public Shareholders who are holding Equity Shares in physical form and intend to participate in the Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the (i) original share certificate(s), (ii) valid share transfer form(s), i.e. Form SH-4, duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place, (iii) self-attested copy of the shareholder's PAN Card, (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint Public Shareholders (whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares, and (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. For further information, kindly refer to the Paragraph 9.23 titled as 'Procedure for tendering Equity Shares held in Physical Form' on page 49 of the Letter of Offer.

c. Procedure for tendering the Shares in case of non-receipt of the Letter of Offer:

Public Shareholders who have acquired their Equity Shares but whose names do not appear in the records of Depositories on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. In case of non-receipt of the Letter of Offer, such Public Shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the

Target Company. Alternatively, in case of non-receipt of the Letter of Offer, shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares tendered and other relevant documents. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by Stock Exchanges before the closure of the Offer. For further information, kindly refer to the Paragraph 9.24 titled as 'Procedure for tendering Equity Shares in case of non-receipt of the Letter of Offer' on page 50 of the Letter of Offer.

E. Status of Statutory and Other Approvals:

As on the date of this Letter of Offer, there are no statutory or other approvals required for implementing the Offer except as mentioned in the Letter of Offer. For further information, kindly refer to the Paragraph 8.4 titled as 'Statutory Approvals and conditions of the Offer' at page 44 of the Letter of Offer.

F. Procedure for Acceptance and Settlement of Offer:

The Open Offer will be implemented by the Acquirer through Stock Exchange mechanism made available by BSE Limited in the form of separate window ('Acquisition Window') as provided under the SEBI (SAST) Regulations. SEBI circular bearing reference number CIR/CFD/POLICYCELL/1/2015 dated 13 April 2015, as amended read along with SEBI Circular CFD/DCR2/CIR/P/2016/131 dated 9 December 2016, as amended, and SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 issued by SEBI. As per SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalisation of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism is specified under the Paragraph 9 titled as 'Procedure for Acceptance and Settlement of the Offer' on page 45 of the Letter of Offer.

G. Revised Schedule of Activities:

Major Activities	Schedule (1)	Revised Schedule (1)
Date of Public Announcement	Wednesday, June 11, 2025	Wednesday, June 11, 2025
Date of Publication of Detailed Public Statement in the newspapers	Wednesday, June 18, 2025	Wednesday, June 18, 2025
Filing of Draft Letter of Offer with SEBI	Wednesday, June 25, 2025	Wednesday, June 25, 2025
Last Date for a public announcement for competing offer(s) (2)	Wednesday, July 09, 2025	Wednesday, July 09, 2025
Last date for receipt of comments from SEBI on Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Open Offer)	Wednesday, July 16, 2025	Wednesday, October 01, 2025 ¹¹
Identified Date(4)	Friday, July 18, 2025	Monday, October 06, 2025
Date by which Letter of Offer will be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date	Friday, July 25, 2025	Monday, October 13, 2025
Last date by which the Committee of Independent Directors constituted by the BODs of the Target Company is required to publish its recommendation to the Public Shareholders for this Open Offer	Tuesday, July 29, 2025	Wednesday, October 15, 2025
Last date for upward revision of the Offer Price and/or Offer Size	Thursday, July 31, 2025	Friday, October 17, 2025
Issue of advertisement announcing the schedule of activities for Open Offer in newspapers	Thursday, July 31, 2025	Friday, October 17, 2025
Date of commencement of tendering period ('Offer Opening Date')	Friday, August 01, 2025	Monday, October 20, 2025
Date of Closing of tendering period ('Offer Closing Date')	Thursday, August 14, 2025	Tuesday, November 04, 2025
Date of communicating the rejection / acceptance and completion of payment of consideration or return of Equity Shares to the Public Shareholders of the Target Company	Monday, September 01, 2025	Wednesday, November 19, 2025
Post Offer Advertisement	Tuesday, September 09, 2025	Wednesday, November 26, 2025
Post Offer Report	Tuesday, September 09, 2025	Wednesday, November 26, 2025

(1) The original schedule of activities was indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and was subject to receipt of statutory/regulatory approvals. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

(2) There is no competing offer to this offer.

(3) Actual date of receipt of SEBI Observations on the DLOF.

(4) Identified Date is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer would be sent. It is clarified that all the Public Shareholders (registered or unregistered) of equity shares of the Target Company (except the Acquirer, PACs, existing Promoters) of the Target Company, Selling Company, public shareholders who have been issued equity shares in preferential issue and any person deemed to be acting in concert with them, pursuant to and in compliance with the provisions of regulation 7(6) of the SEBI (SAST) Regulations, 2011) are eligible to participate in the offer anytime before the closure of the Tendering Period.

H. Documents for Inspection:

The copies of the documents listed under Paragraph 11 titled as 'Documents for Inspection' on page 58 of the Letter of Offer will be available for inspection at the principal place of business of the Manager to the Offer, Grow House Wealth Management Private Limited, located at 6th Floor, A-606, Privilon, B/H, Icon Temple, Ambli-Bopal Road, S.G. Highway, Ahmedabad-380054, on any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the tendering period commencing from Monday, October 20, 2025 to Tuesday, November 04, 2025. Further, in light of SEBI Circular SEBI/HO/CFD/DCR2/CIR/P/2020/139 dated July 27, 2020, read with SEBI Circular SEBI/CIR/CFD/DCR1/CIR/P/2020/83 dated May 14, 2020, copies of the following documents will be available for inspection to the Public Shareholders electronically during the Tendering Period. The Public Shareholders interested to inspect any of the following documents can send an email from their registered email-id(s) (including shareholding details and authority letter in the event the Public Shareholder is a corporate body) with a subject line "[Documents for inspection - ONIXSOLAR Open Offer]", to the Manager to the Open Offer at takeover@growhousewealth.com, and upon receipt and processing of the received request, access can be provided to the respective Public Shareholders for electronic inspection of documents.

I. The Acquirer and PACs accept full responsibility for the information contained in this Pre-Offer Advertisement cum Corrigendum to the Public Announcement, Detailed Public Statement and Draft Letter of Offer (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company) and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Open Offer. The Acquirer and PACs will be severally and jointly responsible for ensuring compliance with the SEBI (SAST) Regulations. The persons signing this Pre-Offer Advertisement cum Corrigendum to the Public Announcement, Detailed Public Statement and Draft Letter of Offer on behalf of the Acquirer have been duly and legally authorized to sign this Letter of Offer.

J. This Pre-Offer Advertisement cum Corrigendum to the Public Announcement, Detailed Public Statement and Draft Letter of Offer will also be accessible on the websites of SEBI's website accessible at www.sebi.gov.in, BSE's website accessible at www.bseindia.com, Manager's website accessible at www.growhousewealth.com, and Registrar's website accessible at www.skylinertta.com.

Issued by the Manager to the Offer on behalf of the Acquirer and PAC's

Grow House Wealth Management Private Limited
(CIN: U67100GJ2022PTC133630)
A-606, Privilon, B/H, Icon Temple, Ambli-Bopal Road, S.G. Highway, Ahmedabad-380054, Gujarat, India
Tel: +91 79353 33132 / +91-79-35333692
E-mail: takeover@growhousewealth.com
Website: www.growhousewealth.com
Contact Person: Mr. Hill Shah
SEBI Reg. No: INM00013262
Validity: Permanent

FOR AND ON BEHALF OF THE ACQUIRER AND THE PACs:

Sd/- Nikhil Savaliya Director Onix Renewable Limited	Sd/- Divyesh Savaliya PAC 1
Sd/- Piyush Savaliya PAC 2	Sd/- Khilan Savaliya PAC 3
Place: Ahmedabad Date: October 17, 2025	

CORRIGENDUM TO THE LETTER OF OFFER AND PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER TO THE PUBLIC SHAREHOLDERS OF

ONIX SOLAR ENERGY LIMITED

Corporate Identification Number (CIN): L35105MH1980PLC022118

Registered Office: A 204, Rustumjee Central park, Chakala, Andheri East, Mumbai, Maharashtra, 400069;

Tel No: +91-6358128991; E-mail ID: onixsolarenergylimited@gmail.com; Website: www.onixsolarenergy.com

THIS CORRIGENDUM TO LETTER OF OFFER AND PRE-ISSUE ADVERTISEMENT CUM CORRIGENDUM TO PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER IS ISSUED BY GROW HOUSE WEALTH MANAGEMENT PRIVATE LIMITED, THE MANAGER TO THE OFFER, ON BEHALF OF MIS ONIX RENEWABLE LIMITED (ACQUIRER), DIVYESH MANSUKHRAH SAVALIYA (PAC 1), PIYUSH MANSUKHRAH SAVALIYA (PAC 2) AND KHILAN HARESHBAH SAVALIYA (PAC 3) HERINAFTER COLLECTIVELY REFERRED TO AS THE "PACs", FOR ACQUISITION OF UP TO 16,27,698 SHARES, REPRESENTING 7.94% OF THE EMERGING VOTING SHARE CAPITAL OF ONIX SOLAR ENERGY LIMITED, AT AN OFFER PRICE OF ₹ 264.00/- PER OFFER SHARE, PAYABLE IN CASH, TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, IN ACCORDANCE WITH THE PROVISIONS OF SEBI (SAST) REGULATIONS (CORRIGENDUM TO THE LETTER OF OFFER AND PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER).

This Corrigendum to the Letter of Offer is to be read in conjunction with the:

- Public Announcement dated Wednesday, June 11, 2025 ('Public Announcement').
- Detailed Public Statement dated Wednesday, June 18, 2025, in connection with this Offer, published on behalf of the Acquirer and PACs on Wednesday, June 18, 2025, in Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition) and Mumbai Lakshadweep (Marathi daily) (Mumbai Edition) ('Newspapers') (Detailed Public Statement).
- Draft Letter of Offer dated Wednesday, June 25, 2025 filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations (Draft Letter of Offer).
- Letter of Offer dated Friday, October 10, 2025, along with the Form of Acceptance-cum-Acknowledgement ('Letter of Offer').
- Recommendations of the Independent Directors of the Target Company which were approved on Tuesday, October 14, 2025, and published in the Newspapers on Wednesday, October 15, 2025 (Recommendations of the Independent Directors of the Target Company).
- Pre-Offer Advertisement Cum Corrigendum to the Public Announcement, Detailed Public Statement and Draft Letter of Offer dated Friday, October 17, 2025, in connection with this Offer, published on behalf of the Acquirer and PACs on Friday, October 17, 2025, in Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition) and Mumbai Lakshadweep (Marathi daily) (Mumbai Edition) ('Newspapers') (Pre-Offer Advertisement Cum Corrigendum to the Public Announcement, Detailed Public Statement and Draft Letter of Offer).

Public Shareholders of the Target Company are requested to kindly note the following material development occurred after the date of LOF:

Capitalised terms used but not defined in this Corrigendum shall have the meaning assigned to such terms in the PA, DPS, DLOF, LOF and/or Pre-Offer Advertisement Cum Corrigendum to the Public Announcement, Detailed Public Statement and Draft Letter of Offer.

1. Key Changes/Updates due to material development after the date of LOF:

Public Shareholders are requested to note the following material updates to the LOF in relation to the Open Offer.

1.1 Partial Completion of Preferential Allotment:

Shareholders' Category	Shareholding/ voting rights prior to the agreement / acquisition and the Offer		Shares / voting rights agreed to be acquired pursuant to allotment under Prof. Issue which triggered the SEBI (SAST) Regulations, 2011		Shares / voting rights to be acquired in open offer (assuming full acceptances)		Shareholding / voting rights after the acquisition and offer (assuming full acceptance)	
	(A)		(B)		(C)		(A) + (B) + (C) = (D)	
	No.	%(2)	No.	%(2)	No.	%(2)	No.	%(2)
(2) Acquirer and the PACs								
a) Acquirer - Onix Renewable Limited	2,82,942	14.29%	1,85,13,885	73.20%	16,27,698	6.44%	2,04,24,525	80.75%
b) PAC 1- Divyesh Savaliya	39,400	1.99%	--	--	--	--	39,400	0.16%
c) PAC 2- Piyush Savaliya	29,700	1.50%	--	--	--	--	29,700	0.12%
d) PAC 3- Khilan Savaliya	260	0.01%	--	--	--	--	260	0.001%
Sub Total (2)	3,52,302	17.79%	1,85,13,885	73.20%	16,27,698	6.44%	2,04,93,885	81.02%
(3) Parties to agreement other than (1) & (2) above								
(4) Public Shareholders (i.e. other than mentioned above)								
a) FIs / MFs / FIs / Banks/NVIEPF	--	--	--	--	--	--	--	--
b) Others	16,27,698	82.21%	47,99,825	18.98%	(16,27,698)	(6.44%)	47,99,825	18.98%
Grand Total (1+2+3+4)	19,80,000	100.00%	2,33,13,710	92.18%	0.00	0.00	2,52,93,710	100.00%

Notes:

- Calculated on the total Existing Voting share Capital of Target Company.
- Calculated on the total Emerging Voting share Capital of Target Company.
- Under Para 6, 'BACKGROUND OF THE TARGET COMPANY - ONIX SOLAR ENERGY LIMITED (FORMERLY KNOWN AS ABC GAS (INTERNATIONAL) LIMITED)' - following paragraph has been added at para 6.20 of the LOF: 6.20 The number of Shareholders in Onix Solar Energy Limited in public category is 7,031 as on October 03, 2025. (Calculated as per the latest Benpose data available with the company).
- Under Para 6, 'BACKGROUND OF THE TARGET COMPANY - ONIX SOLAR ENERGY LIMITED (FORMERLY KNOWN AS ABC GAS (INTERNATIONAL) LIMITED)' - the details of the compliance officer of the Target company are updated at para 6.22 of the LOF.

6.22 Details of Compliance Officer of the Target Company:

Lavesh Gupta
Onix Solar Energy Limited
A 204, Rustomjee Central park, Chakala, Andheri East, Mumbai, Maharashtra, 400069
Tel No: +91 6358128991;
E-mail ID: onixsolarenergylimited@gmail.com

4.35 Under Para 6, 'BACKGROUND OF THE TARGET COMPANY - ONIX SOLAR ENERGY LIMITED (FORMERLY KNOWN AS ABC GAS (INTERNATIONAL) LIMITED)' - following instances of non-compliance/delayed compliance are updated at para 6.23 of the LOF:

6.23 As per the Information received from the Target company and from the Watchout Investors website, there have been instances of Non-Compliance/delayed Compliance by Target Company against which regulatory action has been initiated by the stock exchange during the last eight Financial years under SEBI (LODR) Regulations as detailed below:

Sr No	Competent Authority	Regulatory Charges	Regulatory Actions	Penalties	Date of Order	Further developments
1	BSE	Did Not Appoint Company Secretary and/or Compliance Officer For The Quarter Ended 31-Dec-2023	Imposed Fine	Rs.36,580/-	31-Dec-2023	Not Appearing In The List For The Quarter Ended 31-Mar-2024
2	BSE	Delay In Submission Of Financial Results Violating Regulation 33 Of Sebi (LODR) Regulations, 2015 For The Quarter Ended 30-Sep-2020	Imposed Fine	Rs.59,000/-	30-Sep-2020	Not Appearing In The List For The Quarter Ended 31-Dec-2020
3	BSE	Did Not Submit and/or Submit Incorrect Shareholding Pattern	Securities Shifted To T/T/M/T/S Group	-	16-Aug-2022	Not Applicable
4	BSE	Did Not Submit and/or Submit Incorrect Shareholding Pattern	Securities Shifted To T/T/M/T/S Group From 22-Nov-2022	-	15-Nov-2022	Not Applicable

Source: Watchout Investor (<https://www.watchoutinvestors.com/>)

Further, the Manager to the Open Offer has carried out independent due diligence, including verification of the disclosures made by the Target Company, filings with the stock exchange, and other publicly available information. Based on such due diligence, the Manager to the Open Offer confirms that the instances of non-compliance and penalties imposed have been adequately disclosed herein.

Following are the instances of Non-Compliance/delayed compliance under SEBI LODR Regulations against which regulatory action may be initiated by the stock exchange against the Target Company.

Sr No.	Regulation No.	Particulars of filling	
1	Regulation 33(3) - Submission of Financial Results	Financial Year	Remarks
		2017-18	Delayed in Compliance for Quarter ended September 2017 by 1 day
		2019-20	Delayed in Compliance for Quarter and Year ended March 2020 by 15 days
2	Regulation 34(1)- Annual Report	Financial Year	Remarks
		2019-20	Delayed in Compliance by 2 days.
		2020-21	Not Complied
3	Regulation 44(3)-Submission of Voting Results to Stock Exchange	Financial Year	Remarks
		2019-20	Delayed in Compliance by upto 1 day
		2024-25	Delayed in Compliance by upto 2 days
4	Regulation 47(3)- Newspaper Advertisement	Financial Year	Remarks
		2017-18 to 2024-25	Details regarding compliance has not been made available by the Target Company.
5	Regulation 24A - Secretarial Compliance report	Financial Year	Remarks
		2017-18 to 2018-19 and 2020-21 to 2024-25	Not Applicable*
		2019-20	Not Applicable

Further, there are no penal actions against the promoters/directors of the Target Company under SEBI (LODR) Regulations, 2015.

* SEBI may take appropriate action against the Promoters of the Target Company in terms of SEBI (LODR) Regulations 2015 and provisions of SEBI Act for any non-compliance of SEBI (LODR) Regulations 2015.

4.36 Under Para 6, 'BACKGROUND OF THE TARGET COMPANY - ONIX SOLAR ENERGY LIMITED (FORMERLY KNOWN

AS ABC GAS (INTERNATIONAL) LIMITED)' - following details of delayed compliance in filing the necessary disclosures in accordance with the provisions of Chapter V of the SEBI (SAST) Regulations by the Promoter and Promoter Group of the Target Company are updated at para 6.24 of the LOF:

6.24 As per the information and documents made available to us, the Promoter and Promoter Group of the Target Company has delayed in filing the necessary disclosures in accordance with the provisions of Chapter V of the SEBI (SAST) Regulation, details of which are as under:

Sr. No.	Regulation/ Sub Regulation	Financial Year	Due Date for compliance as mentioned, in the regulation	Actual date of compliance	Delay, if any (in No. of days)	Status of compliance with Takeover Regulations	Remarks/ Observations
1.	29(2)	2015-16	Details not Available*	Details not Available*	Details not Available*	Details not Available*	Purchase of Shares by Promoter & Promoter Group
2.	29(2)	2022-23	22-09-2022	25-11-2023	429	Delayed Compliance	Sale of Shares by Promoter & Promoter Group
3.	29(2)	2022-23	16-12-2022	25-11-2023	344	Delayed Compliance	Transmission of Shares
4.	29(2)	2023-24	10-11-2023	25-11-2023	15	Delayed Compliance	Sale of Shares by Promoter & Promoter Group
5.	29(2)	2023-24	24-11-2023	25-11-2023	01	Delayed Compliance	Sale of Shares by Promoter & Promoter Group
6.	29(2)	2023-24	26-11-2023	28-11-2023	02	Delayed Compliance#	Sale of Shares by Promoter & Promoter Group
7.	29(2)	2024-25	12-06-2024	13-06-2024	01	Compliance was undertaken voluntarily though delayed	Sale of Shares by Promoter & Promoter Group
8.	29(2)	2024-25	12-06-2024	13-06-2024	01	Compliance was undertaken voluntarily though delayed	Sale of Shares by Promoter & Promoter Group
9.	29(2)	2024-25	12-06-2024	13-06-2024	01	Compliance was undertaken voluntarily though delayed	Sale of Shares by Promoter & Promoter Group

*Details of compliance with regulations has not been made available to us.

The transaction was initially reported to the Stock Exchange on 28th November, 2023. However, based on query received from BSE, the revised disclosure was submitted on 10th January, 2024.

@Details with respect to compliance with regulation 30 (2) and 31(4) of SEBI (SAST) Regulations has not been made available to us.

SEBI may initiate appropriate action against the Promoter and Promoter Group for non-compliance with provisions of Chapter V of SEBI (SAST) Regulations, 2011, wherever required.

4.37 Under Para 7.1 - JUSTIFICATION OF OFFER PRICE: - following details of market price of the shares of the Target company are added at para 7.1.8 of the LOF:

7.1.8 Details of market price (closing) of the shares of the Target company are as follows:

Market price as on	Date	Closing Market price on BSE
Public Announcement	11.06.2025	300.15
The day after Public Announcement	12.06.2025	306.15
Detailed Public Statement	18.06.2025	331.25
Draft Letter of Offer	25.06.2025	365.60
One day prior to the date of Letter of Offer	09.10.2025	277.70

(Source: www.bseindia.com/)

4.38 Under Para 8.4 - STATUTORY AND OTHER APPROVALS' - following paragraphs has been updated at para 8.4.1 and para 8.4.3 of the LOF:

8.4.1 As on the date of this Letter of Offer, there are no statutory or other approvals required to complete the underlying transaction and the Open Offer. However, if any statutory or other approvals are required or become applicable prior to completion of the Offer, the Offer will be subject to the receipt of such statutory or other approvals and the Acquirer and/or PACs shall make the necessary applications for such approvals.

8.4.3 As on the date of the Letter of offer, no approval is required from any bank / financial institutions for the purpose of this Offer.

4.39 Under Para 11- 'DOCUMENTS FOR INSPECTION' - following points has been added/updated in the LOF:

9. Copy of Financials of the Selling Company for the financial year ended March 31, 2025, March 31, 2024 and March 31, 2023.

11. Copy of Letter from ICICI Bank Limited confirming the opening of the Escrow account and the amount kept in the Escrow Account.

13. Copies of the Public Announcement dated June 11, 2025, published copy of the Detailed Public Statement, which appeared in the Newspapers on June 18, 2025, issue opening of the Escrow account and DPFs dated October 16, 2025.

17. Copy of the Valuation Report dated June 11, 2025 issued by Registered Valuer Manish Santosh Buchasia (BBI Registration No.: BBI/RV/03/2019/12235).

18. Observation letter bearing reference number SEBI/HO/CFD/DRC-RAC-DCR/P/2025/25812 dated October 01, 2025 received from SEBI in terms of Regulation 16(4) of the SEBI (SAST) Regulations.

19. Letter dated September 30, 2025, from the BSE Limited, granting the 'In-principle' approval under Regulation 28(1) of SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015.

4.40.

6. Please note that a copy of the Letter of Offer is also available and accessible on the websites of SEBI at www.sebi.gov.in, the Target Company at www.onixsolarenergylimited.com, the Registrar to the Offer at www.skylivertag.com, the Manager to the Offer at www.growhousewealth.com, and BSE Limited at www.bseindia.com, from which the Public Shareholders can download/print the same.

D. Instructions for Public Shareholders:

a. **In Case of Equity Shares are held in the Dematerialized Form:**

The Public Shareholders who are holding Equity Shares in electronic/dematerialized form and who desire to tender their Equity Shares in this Offer would shall approach their respective selling broker indicating to their selling broker the details of Equity Shares that such public shareholder intends to tender in this Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the tendering period. For Further information, kindly refer to paragraph 9.22 titled as 'Procedure for tendering the Equity Shares held in Dematerialized Form' on page 48 of the Letter of Offer.

b. **In the case of Equity Shares held in physical form:**

As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated 3 December 2018, bearing reference no. PR/49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from 1 April 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD/ICIR/P/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well as eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations. Public Shareholders who are holding Equity Shares in physical form and intend to participate in the Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the (i) original share certificate(s), (ii) valid share transfer form(s), i.e. Form SH-4, duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place, (iii) self-attested copy of the shareholder's PAN Card, (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint Public Shareholders whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares, and (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. For further information, kindly refer to the Paragraph 9.23 titled as 'Procedure for tendering Equity Shares held in Physical Form' on page 49 of the Letter of Offer.

c. **Procedure for tendering the Shares in case of non-receipt of the Letter of Offer:**

Public Shareholders who have acquired Equity Shares but whose names do not appear in the records of Depositories on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. In case of non-receipt of the Letter of Offer, such Public Shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the

Target Company. Alternatively, in case of non-receipt of the Letter of Offer, shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares tendered and other relevant documents. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by Stock Exchanges before the closure of the Offer. For further information, kindly refer to the Paragraph 9.24 titled as 'Procedure for tendering Equity Shares in case of non-receipt of the Letter of Offer' on page 50 of the Letter of Offer.

E. Status of Statutory and Other Approvals:

As on the date of this Letter of Offer, there are no statutory or other approvals required for implementing the Offer except as mentioned in the Letter of Offer. For further information, kindly refer to the Paragraph 8.4 titled as 'Statutory Approvals and conditions of the Offer' at page 44 of the Letter of Offer.

F. Procedure for Acceptance and Settlement of Offer:

The Open Offer will be implemented by the Acquirer through Stock Exchange mechanism made available by BSE Limited in the form of separate window ('Acquisition Window') as provided under the SEBI (SAST) Regulations, SEBI circular bearing reference number CIR/CFD/POICY/CELL/1/2015 dated 13 April 2015, as amended read along with SEBI Circular CFD/DCR2/CIR/P/2018/131 dated 9 December 2018, as amended, and SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 issued by SEBI. As per SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalisation of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism is specified under the Paragraph 9 titled as 'Procedure for Acceptance and Settlement of the Offer' on page 45 of the Letter of Offer.

G. Revised Schedule of Activities:

Major Activities	Schedule (1)	Revised Schedule (1)
Date of Public Announcement	Wednesday, June 11, 2025	Wednesday, June 11, 2025
Date of Publication of Detailed Public Statement in the newspapers	Wednesday, June 18, 2025	Wednesday, June 18, 2025
Filing of Draft Letter of Offer with SEBI	Wednesday, June 25, 2025	Wednesday, June 25, 2025
Last Date for a public announcement for competing offer(s) (2)	Wednesday, July 09, 2025	Wednesday, July 09, 2025
Last date for receipt of comments from SEBI on Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Open Offer)	Wednesday, July 16, 2025	Wednesday, October 01, 2025 ⁽³⁾
Identified Date(4)	Friday, July 18, 2025	Monday, October 06, 2025
Date by which Letter of Offer will be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date	Friday, July 25, 2025	Monday, October 13, 2025
Last date by which the Committee of Independent Directors constituted by the BODs of the Target Company is required to publish its recommendation to the Public Shareholders for this Open Offer	Tuesday, July 29, 2025	Wednesday, October 15, 2025
Last date for upward revision of the Offer Price and/or Offer Size	Thursday, July 31, 2025	Friday, October 17, 2025
Issue of advertisement announcing the schedule of activities for Open Offer in newspapers	Thursday, July 31, 2025	Friday, October 17, 2025
Date of commencement of tendering period ("Offer Opening Date")	Friday, August 01, 2025	Monday, October 20, 2025
Date of Closing of tendering period ("Offer Closing Date")	Thursday, August 14, 2025	Tuesday, November 04, 2025
Date of communicating the rejection / acceptance and completion of payment of consideration or return of Equity Shares to the Public Shareholders of the Target Company	Monday, September 01, 2025	Wednesday, November 19, 2025
Post Offer Advertisement	Tuesday, September 09, 2025	Wednesday, November 26, 2025
Post Offer Report	Tuesday, September 09, 2025	Wednesday, November 26, 2025

(1) The original schedule of activities was indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and was subject to receipt of statutory/regulatory approvals. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

(2) There is no competing offer to this offer.

(3) Actual date of receipt of SEBI Observations on the DLOF.

(4) Identified Date is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer would be sent. It is clarified that all the Public Shareholders (registered or unregistered) of equity shares of the Target Company (except the Acquirer, PACs, existing Promoter(s) of the Target Company, Selling Company, public shareholders who have been issued equity shares in preferential issue and any person deemed to be acting in concert with them, pursuant to and in compliance with the provisions of regulation 7(6) of the SEBI (SAST) Regulations, 2011) are eligible to participate in the offer anytime before the closure of the Tendering Period.

H. Documents for Inspection:

The copies of the documents listed under Paragraph 11 titled as 'Documents for Inspection' on page 58 of the Letter of Offer will be available for inspection at the principal place of business of the Manager to the Offer, Grow House Wealth Management Private Limited, located at 6th Floor, A-606, Privion, B/H: Iscon Temple, Ambli-Bopal Road, S.G. Highway, Ahmedabad-380054, Gujarat, India on any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the Tendering Period commencing from Monday, October 20, 2025 to Tuesday, November 04, 2025. Further, in light of SEBI Circular SEBI/HO/CFD/DCR2/CIR/P/2020/139 dated July 27, 2020, read with SEBI Circular SEBI/CIR/CFD/DCR1/CIR/P/2020/83 dated May 14, 2020, copies of the following documents will be available for inspection to the Public Shareholders electronically during the Tendering Period. The Public Shareholders interested to inspect any of the following documents can send an email from their registered email-ids (including shareholding details and authority letter in the event the Public Shareholder is a corporate body) with a subject line "[Documents for Inspection - ONIXSOLAR Open Offer]", to the Manager to the Offer at takeover@growhousewealth.com, and upon receipt and processing of the received request, access can be provided to the respective Public Shareholders for electronic inspection of documents.

I. The Acquirer and PACs accept full responsibility for the information contained in this Pre-Offer Advertisement cum Corrigendum to the Public Announcement, Detailed Public Statement and Draft Letter of Offer (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company) and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Open Offer. The Acquirer and PACs will be severally and jointly responsible for ensuring compliance with the SEBI (SAST) Regulations. The persons signing this Pre-Offer Advertisement cum Corrigendum to the Public Announcement, Detailed Public Statement and Draft Letter of Offer on behalf of the Acquirer have been duly and legally authorized to sign this Letter of Offer.

J. This Pre-Offer Advertisement cum Corrigendum to the Public Announcement, Detailed Public Statement and Draft Letter of Offer will also be accessible on the websites of SEBI's website accessible at www.sebi.gov.in, BSE's website accessible at www.bseindia.com, Manager's website accessible at www.growhousewealth.com, and Registrar's website accessible at www.skylivertag.com.

Issued by the Manager to the Offer on behalf of the Acquirer and PACs



Grow House Wealth Management Private Limited
(CIN: U67100GJ2022PTC133630)
A-606, Privion, B/H: Iscon Temple, Ambli-Bopal Road, S.G. Highway, Ahmedabad-380054, Gujarat, India
Tel: +91 79353 33132 / +91 79-35333682
E-mail: takeover@growhousewealth.com
Website: www.growhousewealth.com
Contact Person: Mr. Hill Shah
SEBI Reg. No: INM000013262
Validity: Permanent

FOR AND ON BEHALF OF THE ACQUIRER AND THE PACs:

Sd/- Nikhil Savaliya Director Onix Renewable Limited	Sd/- Divyesh Savaliya PAC 1
Sd/- Piyush Savaliya PAC 2	Sd/- Khilan Savaliya PAC 3

Place: Ahmedabad
Date: October 17, 2025

CORRIGENDUM TO THE LETTER OF OFFER AND PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER TO THE PUBLIC SHAREHOLDERS OF

ONIX SOLAR ENERGY LIMITED

Corporate Identification Number (CIN): L35105MH1980PLC022118

Registered Office: A 204, Rustomjee Central park, Chakala, Andheri East, Mumbai, Maharashtra, 400069;

Tel No: +91-6358128991; E-mail ID: onixsolarenergylimited@gmail.com; Website: www.onixsolarenergylimited.com

THIS CORRIGENDUM TO LETTER OF OFFER AND PRE-ISSUE ADVERTISEMENT CUM CORRIGENDUM TO PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER IS ISSUED BY GROW HOUSE WEALTH MANAGEMENT PRIVATE LIMITED, THE MANAGER TO THE OFFER, ON BEHALF OF M/S ONIX RENEWABLE WEALTH (ACQUIRER), DIVYESH MANSUKHBHAI SAVALIYA (PAC 1), PIYUSH MANSUKHBHAI SAVALIYA (PAC 2) AND KHILAN HARESHBHAI SAVALIYA (PAC 3) (HEREINAFTER COLLECTIVELY REFERRED TO AS THE "PACs"), FOR ACQUISITION OF UP TO 16,27,698 SHARES, REPRESENTING 7.94% OF THE EMERGING VOTING SHARE CAPITAL OF ONIX SOLAR ENERGY LIMITED, AT AN OFFER PRICE OF ₹ 264.00/- PER OFFER SHARE, PAYABLE IN CASH, TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, IN ACCORDANCE WITH THE PROVISIONS OF SEBI (SAST) REGULATIONS (CORRIGENDUM TO THE LETTER OF OFFER AND PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER).

This Corrigendum to the Letter of Offer is to be read in conjunction with the:

- Public Announcement dated Wednesday, June 11, 2025 ('Public Announcement').
- Detailed Public Statement dated Wednesday, June 18, 2025, in connection with this Offer, published on behalf of the Acquirer and PACs on Wednesday, June 18, 2025, in Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition) and Mumbai Lakshadweep (Marathi daily) (Mumbai Edition) ('Newspapers') (Detailed Public Statement).
- Draft Letter of Offer dated Wednesday, June 25, 2025 filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations ('Draft Letter of Offer').
- Letter of Offer dated Friday, October 10, 2025, along with the Form of Acceptance-cum-Acknowledgement ('Letter of Offer').
- Recommendations of the Independent Directors of the Target Company which were approved on Tuesday, October 14, 20